

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 268 of 2019 IN DFR NO. 4640 OF 2018 &
IA No. 368 of 2019

Dated : 25th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aadil S. Boparai
Mr. Gulabh Singh

Counsel for the Respondent(s) : Mr. Akshat Jain
Mr. Raghav Malhotra for R-2

ORDER

The learned counsel appearing for the Appellant submitted that in compliance of the order dated 06.03.2019 he will file better affidavit explaining the details for condonation of delay in filing the Appeal during the course of the day after duly serving copy to the other side.

List the matter on **04.04.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member